

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) Currently gift supplies of butter oil are being received from European Economic Community (EEC) for implementation of Operation Flood II Project. The quality of the butter oil is in accordance with the quality standard specified in the annual agreements signed between the Government of India and the EEC. So far, no complaints have been received from the dairy plants regarding the quality of the butter oil.

(b) and (c) Butter oil as gift supply from EEC is primarily meant for supplying to dairies for recombination into milk. However, limited stocks of butter oil which is found to be unfit for recombination into liquid milk but otherwise fit for use as cooking medium is disposed of by the Indian Dairy Corporation (IDC), as cooking medium to consumers. Retail sale of such butter oil to consumers is done only when stock is available. IDC does not undertake regular sale of butter oil to consumers in retail.

National Capital Region Plan

1253. **SHRI P. M. SAYEED :** Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Union Government have agreed to scrap the National Capital Region Plan and draw up a new one;

(b) if so, what are the main causes that forced the Government to scrap the same;

(c) whether any new programme is being introduced in its place; and

(d) if so, the details of the same ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Not applicable.

(c) and (d) No new programme is being introduced in place of the NCR Plan. The NCR Plan approved by the Advisory High Powered Board in 1973 is being revised and up dated.

Commercial Use of Houses in Rehabilitation Colonies in Delhi

1254. **SHRI DIGAMBER SINGH :** Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there exists any provision in the Lease deeds executed by the first allottees of houses in rehabilitation colonies like Malviya Nagar, Kalkaji and some others in the Capital for the use of part of such houses for commercial purposes, if so, details thereof;

(b) whether the family members of the allottees are not first allottees and are also running shops in such houses in these colonies, if so, whether it had the approval of the Land and Development Officer or other authorities concerned in his Ministry, if not, the reasons therefor; and

(c) whether in some of the houses in Kalkaji Colony more than one shop is being used for commercial purposes one in the street and the other on the main road and whether it is permissible ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No, Sir.

(a) A property is substituted in the name of legal heirs of the lessee after his death and his status remains the same as that of the original allottee/lessee. Some trades are exempted by the Govt. from time to time as condonable breaches and running trades other than those in the houses is not permissible.

(c) Such cases are not permissible and action is taken by the L & DO under the terms of the lease-deed when such cases come to their notice.

Fair Price Shops

1255. **PROF. NARAIN CHAND PARASHAR :** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the number of fair price shops for distribution of essential commodities in the country, State-wise, as on 1 January, 1984;